

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 104  
05-252/ND/2020

**IN THE MATTER OF:**

**Rajinder Kumar Mehta & Ors.**

**...PETITIONER**

**Vs.**

**ROC**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 02.01.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :**

**For the Respondent/ Corporate-debtor :**

**For the ROC**

**:Mr. M. Yadubhushana Rao  
AROC**

**ORDER**

No one is present on behalf of the petitioners at the time of hearing of the matter. AROC is present and submitted that the requirement of notice is served.

Serve notice on the I.T. Department for filing their reply if any within ten days.

Post the matter to 13<sup>th</sup> January, 2020.

- S d -

**(V.K. Subburaj)  
Member (T)**

- S d -

**(P.S.N. Prasad)  
Member (J)**